

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 327
IA(Com.A)-80/2023
In
CP-231(ND)/2022

IN THE MATTER OF:

Mr. Raghav Bahl Petitioner/Applicant
Vs.
M/s. Applied Life Pvt. Ltd. & Ors. Respondent

Order under Section 241-242 of the Companies Act, 2013.

Order delivered on 01.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Petitioner : Mr. Prasanna S, Adv.
For Respondent : Mr. Vikas Mehta, Mr. Ankit Vashisht, Ms. Malvika
Kalra, Ms.Tanwangi Shukla, Anurag Anand, Mr. Mukul
Kulhari Advs.

ORDER

IA(Com.A)-80/2023

Ld. Counsel appears for the Petitioner. Ld. Counsel appears for the Respondent. It is stated by Ld. Counsel appearing for the parties that the mediation process before the Hon'ble Delhi High Court Mediation Centre is going on and the next date of hearing is 04.07.2024.

List the matter **on 23.09.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)